

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**I.A Nos. 2625 & 2626 of 2020**

**IN**

**Company Appeal (AT) (Insolvency) No. 367 of 2020**

**In the matter of:**

**Techno Electric & Engineering Co. Ltd.**

**....Appellant**

**Vs.**

**McLeod Russel India Ltd.**

**....Respondent**

**Present:**

**Appellant: Mr. Kumar Anurag Singh, Mr. Anup Jain, Mr. Suresh Mongia, Mr. Udit Gupta and Mr. Masoom Shah, Advocates.**

**Respondent: Mr. Shabya Shachi Patra and Ms. Eshna Kumar, Advocates.**

**ORDER**

**(Through Virtual Mode)**

**10.11.2020:** Mr. Kumar Anurag Singh, learned counsel for the Appellant submits that despite a clear direction from this Appellate Tribunal in accordance with the statutory provision, the Adjudicating Authority was required to pass the order of admission or rejection of application under Section 7 of the Insolvency and Bankruptcy Code, 2016 within 14 days of its filing vide order dated 3<sup>rd</sup> March, 2020 disposing of the appeal, such order has not been complied with. It is pointed out that 15 days' time had been granted to the Adjudicating Authority to make all endeavors to pass the order at the admission stage but the matter has now finally landed in Court No.VI, National Company Law Tribunal, New Delhi Bench where the matter is fixed for 4<sup>th</sup> December, 2020.

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Before proceeding further, we would like to call a report from the Adjudicating Authority to explain as to why the order dated 3<sup>rd</sup> March, 2020 passed in the appeal has not been carried into effect till date. The Adjudicating Authority is directed to submit report within one week.

List the matter on 18<sup>th</sup> November, 2020.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Shreesha Merla]  
Member (Technical)**

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